

Linking of NPR data with Aadhaar

402. SHRI DEREK O' BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government plans to link the National Population Register (NPR) data with the data stored in the Aadhaar database;
- (b) if so, the details thereof and reasons therefor;
- (c) under what provisions of the law, will this linking of data be carried out, the details thereof;
- (d) to what extent the Aadhaar data can be used on being linked with the NPR data, the details thereof; and
- (e) in what ways NPR is different from Census, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) In pursuance of Sub-rule (4) of Rule 3 of the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003, framed under the Citizenship Act, 1955, Central Government decided to prepare and update the population register during April to September, 2020 along with Houselisting and Housing Census throughout the country except Assam for collection of information relating to all persons usually residing in village or town. Aadhaar number under the National Population Register (NPR) is collected voluntarily.

(e) Census of the population of India is conducted under the Census Act, 1948 whereas the NPR is updated under the Citizenship Act, 1955.

Protests against Citizenship Amendment Act, 2019

403. SHRI DEREK O' BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many protests were held to oppose the Citizenship Amendment Act, 2019;
- (b) how many deaths have occurred as a result of these protests;
- (c) the details thereof, including the age and city of the deceased persons;

- (d) how many people were detained during these protests;
- (e) the details thereof, including the State-wise number of people detained; and
- (f) how many times lathi charge and tear gas was deployed during the protests held against Citizenship Amendment Act, 2019?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (f) 'Public Order' and 'Police' are State subjects as per Schedule VII to the Constitution of India and the State Government concerned is primarily responsible for maintenance of law and order in the State and to take action against the culprits as per law. The Central Government monitors the law and order situation in the States and assists the State Governments in case of major law and order problem by deploying Central Armed Police Forces (CAPFs) on the request of State Governments. The Delhi police has reported incidences of violence, unlawful gathering, stone pelting, damage to public/personal property and number of persons arrested during protest against Citizenship (Amendment) Act, 2019. The details are given in Statement.

Statement

Summarised report of Delhi Police about agitations, rallies and dharnas held and citizens arrested while protesting against the Citizenship (Amendment) Act, 2019

Details of the protests that took place in Delhi against the Citizenship (Amendment) Act, 2019 and the cases registered and persons arrested are as under:—

Number of Protests	Cases Registered	Persons Arrested
66	11	99

2. The reported details of losses occurred during the protests/demonstrations against CAA are as under:

(i)	Motor Cycle	-	80
(ii)	Car	-	06
(iv)	Bus	-	04
(v)	Toilet Van	-	01
(vi)	Police Vehicle	-	02
(vii)	Other Vehicle	-	23

(viii)	Barricades	-	32
(ix)	Police booth	-	01
(x)	Divider railing	-	01
(xi)	Media Camera	-	01

3. Locality-wise details of protest and unlawful activities by the mob:-

Date	Locality	Brief facts	Persons arrested
1	2	3	4
13.12.2019 15.12.2019 16.12.2019	Jamia Milia University	Gathering in large number by the students, ex-students and persons belonging to political organisations during imposition of Section 144 of CrPC and march towards Parliament. Pelted stones and broke barricades. Damaging/defacing public and personal property. Setting on fire three Police Booths.	25
16.12.2019	Chand Bagh Mazar	Protesters threw stones and damaged public property.	1
20.12.2019	Sunder Nagar	After Friday namaaz gathering of about 4000 people and march towards Wazirabad road during imposition of Section 144 of CrPC. Stone pelting by the mob. Police had to use tear gas shells to control the situation.	18
17.12.2019	Brij Puri Pulia Foota Road and Seelampur T-point	Gathering of agitators and stone pelting by them. This injured two police personnel and a private person. Damaging/defacing public and personal property. Setting on fire Police Booths.	28
20.12.2019	Netajee Subhash Chander Marg Old Seemapuri	Unlawful assembly by thousands of people and stone pelting, Damaging/defacing public and personal property. Involvement of political leaders in provoking the violent sentiments.	21

1	2	3	4
24.01.2020	Shaheen Bagh	A reporter from News Nation TV channel and his team was attacked by the mobsters when three media person got injured.	

Valid documents to prove citizenship

404. SHRI SYED NASIR HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Aadhaar number, Passport, Voter ID, PAN card, birth certificate be valid documents to prove citizenship; and
- (b) if all these proof of residence are not valid for considering citizenship, then which documents would be required for proof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Acquisition of Indian Citizenship is governed by The Citizenship Act, 1955 and rules made thereunder. Citizenship of India can be acquired by birth or descent or registration or naturalisation or incorporation of territory. The eligibility criteria for acquisition and determination of citizenship is as per the provisions of the Citizenship Act, 1955.

Amendment in CAA and NRC

405. SHRI SYED NASIR HUSSAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of nationwide protest against CAA, NRC and NPR;
- (b) if so, the details thereof, State-wise;
- (c) whether Government is proposing amendment in CAA and NRC to protect Muslim minority; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) 'Public Order' and 'Police' are State subjects as per Schedule VII to the Constitution of India and the State Government concerned is